

OA No.497/2024

**IN THE MATTER OF:**

News item titled "Impact of Pharmaceutical toxicity on the environment and its regulatory aspects" appearing in Current Science dated 25.02.2024"

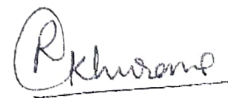
**INDEX**

<b>Sr. No.</b>	<b>Particular</b>	<b>Page No.</b>
1.	REPLY ON BEHALF OF STATE OF HARYANA AND HARYANA STATE POLLUTION CONTROL BOARD THROUGH REGIONAL OFFICER, HARYANA STATE POLLUTION CONTROL BOARD, KARNAL	1-4
2.	<b>Annexure- R-1:</b> Copy of policy order no. HSPCB/PLG/2020/1767-93 dt. 04.12.2020	5-36
3.	<b>Annexure-R-2</b> Detailed Chart of Complying and Non- Complying industries and their status of operation	37-48

**Place: Delhi**

**Date:** 28-11-2024

Through



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**OA No.497/2024****IN THE MATTER OF:**

News item titled "Impact of Pharmaceutical toxicity on the environment and its regulatory aspects" appearing in Current Science dated 25.02.2024"

**REPLY ON BEHALF OF STATE OF HARYANA AND  
HARYANA STATE POLLUTION CONTROL BOARD  
THROUGH REGIONAL OFFICER, HARYANA STATE  
POLLUTION CONTROL BOARD, KARNAL**

**MOST RESPECTFULLY SHOWETH:**

1. That present original application has been registered on the basis of the article titled as "Impact of Pharmaceutical toxicity on the environment and its regulatory aspects" published in the "Current Science" dated 25.02.2024.
2. That, this Hon'ble Tribunal has pleased to issue notice to respondents to file the response disclosing the compliance of the norms by pharmaceutical company, the regulatory guidelines in force, number of pharmaceutical companies in each of the State and number of such companies complying with norms and number of companies against whom action is taken for violation of the norms as also the proposed action for prevention of environment from pharmaceutical toxicity.



**Environment Engineer**  
HSPCB

3. That, in compliance of the order passed by this Hon'ble Tribunal, it is most respectfully submitted that the Haryana State Pollution Control Board vide his policy order no. HSPCB/PLG/2020/1767-93 dt. 04.12.2020 has categorization of industries under Red, Orange, Green & White category. The Pharmaceuticals including basic drugs falls under Red category at Sr No. 58 and Pharmaceutical formulation and for R & D purpose ( For sustained release/extended release of drugs only and not for commercial purpose)falls under Orange category at Sr. No. 74 (The policy order attached as **Annexure-R-1**).
4. There is 04 no. bulk/basic drug manufacturing unit in Haryana which are operational and obtained CTO from the Board as per the record submitted by concerned Regional offices. However, State has only formulation units apart from Homeopathic/ayurvedic medicine manufacturers. As per the available record, HSPCB has granted consent to operate to 94 no. Pharmaceutical formulation units, 05 no. Homeopathic/ Ayurvedic medicine units, 01 no unit re-applied for CTO which is under process. 01 No. unit closed By Board. The provisions of the Water Act, 1974, Air Act,1981 And Environment (Protection) Act, 1986 are applicable on pharmaceutical industries in Haryana. Both the activities of pharmaceutical formulation and Homeopathic/ayurvedic medicine manufacturing units have been categorized into Orange category for consent processing.



Environment Engineer  
HSPCB  
Karnal Region

5. That consent is granted to the units engaged in above mentioned two categories, only after the unit(s) submits treated effluent analysis report conforming to the norms stipulated. That details about the number of units operational in Haryana alongwith their compliance status is attached as **Annexure-R-2**.

In view of submissions made herein above, it is requested to this Hon'ble Tribunal that the present reply may kindly be taken on record. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.



Regional Officer  
Karnal Region  
Haryana State Pollution Control Board

Date: 27.11.2024  
Place: Karnal

Environment Engineer  
HSPCB  
Karnal Region

OA No.497/2024

**IN THE MATTER OF:**

**News item titled "Impact of Pharmaceutical toxicity on the environment and its regulatory aspects" appearing in Current Science dated 25.02.2024"**

**AFFIDAVIT**

I, Shailender Arora, Regional Officer, Haryana State Pollution Control Board, Karnal Region, aged about 56 years do hereby solemnly affirm and state as under:

1. That I am authorized representative of the Respondent No. 1 and 37 in present case. I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have read the contents of accompanying reply which has been drafted under my instructions.

*Arora*  
DEPONENT  
Environment Engineer  
HSPCB  
Karnal Region

**VERIFICATION**

Verified at Karnal on 27<sup>th</sup> day of November, 2024 that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the Official record which I believe to be true and no material fact has been concealed therein.

529

SEAL OF NOTARY PUBLIC  
*Seef*  
Shashi Kant Datt  
KARNAL  
HRAJTS  
Approved By Govt. Haryana

That the above was declared  
solemn affirmation before me &  
certified by the deponent who was  
identified by Sh.....

*Seef*  
Notary Public Karnal India

27-11-2024

*Arora*  
DEPONENT  
Environment Engineer  
HSPCB  
Karnal Region



## HARYANA STATE POLLUTION CONTROL BOARD

C-11 Sector-6, Panchkula  
Ph - 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com

### Office Order

Whereas, the Board vide Head Office order Endst. No. HSPCB/2018/517-546 dated 26.02.2018 has issued consent procedure for grant of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 based upon the directions issued by CPCB vide its letter no. B-29012/ESS (CPA)/2015-16/8526 dated 07.03.2016 to all the State Pollution Control Boards u/s 18(1)(b) of Water Act, 1974 and Air Act, 1981; and

Whereas, Central Pollution Control Board (CPCB) has issued directions under section 18 (1)(b) of the Water (Prevention and Control of Pollution) Act 1974 vide letter no. B-29016/ROGW/IPC-VI/2020-21/ dated 30.04.2020 regarding categorization of some new industrial sectors and listing of Non-Industrial Operations (Activities/ Facilities/ Infrastructure/ Services) and subsequent letter no. B-29016/ROGW/IPC-VI/2020-21/ dated 10.07.2020 regarding categorization of Dairy Farm and Gaushala; and

Whereas, in compliance of above directions of CPCB and recommendations by the committee constituted vide office order endst. no. 6862-6865 dated 03.05.2016 for categorization of new or left over industrial sectors/projects, the Board has reviewed all the earlier office orders regarding the categorization of the Industrial/ Non-Industrial Sector/Project/Unit for the purpose of consent mechanism.

In view of above and in supersession of consent procedure alongwith consolidated list of Industrial Sector/Project covered under Red, Orange, Green and White categories was issued vide No. HSPCB/2018/517-546 dated 26.02.2018 (as amended thereof), the amended procedure for obtaining consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 alongwith amended categorization of Red, Orange, Green and White category of Industrial/ Non-Industrial Sector/Project/Unit/unit under the consent management of the Board is given as **Annexure-P**.

These orders shall come in to force with immediate effect.

Dated Panchkula, the  
3<sup>rd</sup> December, 2020

Ashok Kheterpal,  
Chairman

Endst. No. HSPCB/PLG/2020/ 1767-93

Dated: 04-12-2020

A copy of the above is forwarded to the following for information and further necessary action:-

1. All Branch Incharges dealing with consent management in Head Office of the Board.
2. All Regional Officers of the Board in the field.
3. Nodal Officer of the HSPCB, Haryana Enterprises Promotion Centre (HEPC), Bay No. 63-64-65-66, Sector 2, Panchkula.
4. Branch Incharge -IT Cell.

Endst. No. HSPCB/PLG/2020/ 1794-95

Sr. EE (PLG)  
For Chairman

Dated: 04-12-2020

A copy of the above is forwarded to the following for information of the officers:-

1. PS to Chairman
2. PA to Member Secretary

Sr. EE (PLG)  
For Chairman

## Haryana State Pollution Control Board

### Procedure for obtaining consent to establish and consent to operate under Water Act, 1974 & Air Act, 1981.

In pursuance of the provisions of section 25, 26 and 27 of Water (Prevention and Control of Pollution) Act, 1974 read with Rule 22 of the Haryana Water (Prevention and Control of Pollution) Rules, 1978 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981 read with Rule 15 of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time and approval of the Board in its 178<sup>th</sup> meeting held on 30.01.2018, vide agenda item no. 178.22, the following revised comprehensive procedure for grant and refusal of the consent to establish and consent to operate under Water Act, 1974 and Air Act, 1981 after incorporating all the policy orders and instructions and new categorization of Industrial/ Non-Industrial Sector/Project/Unit issued by the Board from time to time, is laid down in supersession of earlier procedure for grant of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 issued vide Head Office order Endst. No. HSPCB/2018/517-544 dated 26.02.2018 and all other orders issued in this regard before issue of this procedure:-

#### 1. General Provisions.

- 1.1 All the Industrial/ Non-Industrial Sector/Project/Unit have been categorized under Red, Orange, Green and White categories based upon their pollution potential and range of pollution index for the purpose of consent management under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of pollution) Act, 1981 on the direction of CPCB issued under section 18 (1) (b) of Water Act, 1974 and Air Act, 1981 vide letter no. B-29012/ESS(CPA)/2015-16 /8571 dated 07.03.2016 in supersession of earlier categorization of Industrial Sector/Project/Unit issued vide notification dated 15.04.2014 and amended from time to time. The revised list of Industrial/ Non-Industrial Sector/Project/Unit categorized under Red, Orange, Green and White categories for the purpose of consent management and inventrization of industries under these categories under Water Act, 1974 and Air Act, 1981, has already been adopted by this Board and implemented vide Head Office order Endst. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016 and subsequently vide order Endst. No. HSPCB/PLG-171/2017/4081-4106 dated 19.05.2017, Endst. No. HSPCB/PLG-171/2017/4295-4320 dated 08.06.2017 and consent procedure alongwith consolidated list of Industrial Sector/Project covered under Red, Orange, Green and White categories was issued vide No. HSPCB/2018/517-544 dated 26.02.2018 and subsequent order no. HSPCB/2018/1312-1336 dated 29.06.2018, HSPCB/PLG/20195095 dated 15.02.2019 and HSPCB/PLG/2019/507-531 dated 15.10.2019 and consolidated lists of Industrial/Non Industrial Sector/Project covered under Red, Orange, Green and White categories, are given at **Annexure-I to IV** respectively.

- 1.2 The Industrial/ Non-Industrial Sector/Project/Unit categorized as Red, Orange and Green, have been covered under consent management for obtaining prior consent to establish (CTE) and consent to operate (CTO) under section 25/26 of the Water Act, 1974 and under section 21 of the Air Act, 1981.
- 1.3 The Industrial/ Non-Industrial Sector/Project/Unit falling under white Category as per **Annexure-IV**, are exempted from Consent Management for the purpose of obtaining CTE and CTO under Water Act, 1974 and Air Act, 1981 and there is no necessity for obtaining the CTE and CTO by the industries covered under white category and other units not covered under Red, Orange and Green categories and intimation to the Board in this regard shall suffice.

However, this type of units will have to provide required pollution control devices to meet the prescribed standards for discharge of environmental pollutants, where ever required, depending upon their process and activities and these Industrial/ Non-Industrial Sector/Project/Unit shall be governed by self regulatory regime and are not permitted to pollute the environment.

No inspection of White category of industries will be carried out by the Board officials except in the cases where any complaint is received against such type of industries for causing pollution.

- 1.4 The Industrial/ Non-Industrial Sector/Project/Unit already existing and not covered previously under consent management as per notification dated 15.04.2014 or earlier but have been covered under consent management now as per new categorization of industrial sectors appended with this procedure, shall obtain only CTO and will not require to obtain the CTE.
- 1.5 Siting of the industries / projects shall be only in confirming areas and no industry/project shall be permitted to establish or operate in the ecologically fragile area / protected area or in any non confirming areas or in the residential areas of MCs / HUDA / villages and in any other approved residential colonies / areas.
- 1.6 The units covered under Environment Impact Assessment (EIA) Notification dated 14.09.2006, as amended from time to time, shall apply for Consent to Establish to the Board only after obtaining prior Environmental Clearance from the Competent Authority.
- 1.7 The Industrial/ Non-Industrial Sector/Project/Unit falling in the area prescribed in the Aravali Notification dated 7<sup>th</sup> May, 1992 issued by MoEF & CC, shall require prior clearance from competent authority prescribed under the Aravali Notification, before applying to the Board for CTE or 1<sup>st</sup> CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure.
- 1.8 The report regarding siting of the projects outside the Aravali area in the Districts of Gurgaon & Mewat, shall also be taken for the purpose of Consent to Establish (CTE) or first CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure, from Tehsildar and District Forest Officer through the concerned

Deputy Commissioner, to ensure the compliance of the provisions of Aravali Notification dated 7<sup>th</sup> May, 1992 in addition to other prescribed documents. However, in case of Industrial/ Non-Industrial Sector/Project/Unit located in approved industrial estates/approved HUDA sectors of District Gurgaon and Mewat, verification report in this regard would be required from Regional Officer concerned.

- 1.9 The projects falling in the revenue estates, covered in ambit of the Notification no. 191(E) dated 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of Sultanpur National Park in District Gurgaon, shall comply with the provisions of said Notification and will obtain the prior permission/clearance of the Monitoring Committee and the Prescribed Authority constituted under the said Notification before submitting the application for CTE to the Board.  
Prior permission/clearance from competent authority shall also be required in case of other similar protected areas declared by the MoEF & CC, Government of India or any prescribed authority from time to time.
- 1.10 For obtaining CTE in case of the Hot Mix Plants, Screening Plants, Grinding/pulverizing units, poultry farms and Stone crushers, the project proponents will also submit the distance regarding the siting parameters prescribed by the Government of Haryana, Environment Department for these projects, provided by the concerned authorities prescribed in the respective notifications, in addition to other prescribed documents for obtaining CTE, to ensure the compliance of the prescribed siting parameters before grant of the CTE.
- 1.11 The units proposed to be setup outside approved industrial areas/estates, will necessarily provide the information in the application form regarding detail of land i.e. Khasra/Kila nos. of the land where the unit has to be established. In case of approved industrial area/estates, the plot no. allotted by the concerned authority will have to be mentioned in the application. The detail of land or plot no. of the unit will be mentioned in the CTE to be granted by the Board.
- 1.12 CTE will be granted only for the operation/ process for product (s) or activities for which the plot has been allotted or CLU permission has been given by the concerned authorities. In case, later on concerned authorities allowed change in product (s) or activity at such specified location in that eventuality, the concerned unit is entitled for CTE for the such changed product (s) or activities at such specified place.
- 1.13 All the units shall provide all necessary facilities for sampling of air or emission from any of their chimney, flue or duct, plant or Vessel of any other sources and outlets, stationery or mobile including necessary facilities for access to the sampling places, as specified by the Board before applying for first CTO as per provisions of Rule 18 of Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time.
- 1.14 The performance security deposited along with the application for CTE, shall be refunded / returned on the recommendation of concerned Regional Officer automatically without taking any request from the units in this



regard, after installation of the required and adequate pollution control devices, compliance of all the conditions of CTE & first CTO and submission of satisfactory analysis reports of effluent/ air emissions/ noise levels, as applicable, from all sources within the stipulated time period prescribed in first CTO, showing all the results complying with the standards prescribed for discharge of pollutants under EP Rules, 1986 and/or laid down by the HSPCB if any.

The performance security so deposited will be forfeited in case the unit fails to comply with any of the conditions of CTE or first CTO or the standards prescribed by the Board / under EP Rules, 1986 as amended from time to time, for discharge of Environmental Pollutants or if 1<sup>st</sup> CTO is refused.

- 1.15 The consent to operate can be granted even to those units which have past violation of their establishment without obtaining CTE provided these type of units are complying with all the relevant provisions of Environmental Acts/Rules and standards for discharge of environmental pollutants prescribed under EP Rules, 1986 as applicable, subject to the legal action is taken against such units by filing the prosecution case in Special Environment Court for such past violations under relevant Acts before granting of CTO and subject to imposing a specific condition that CTO so granted is without prejudice to the action taken for prosecution in respect of past violation committed by the unit and CTO so granted will have no effect on the persecution case filed by the Board against such units for past violation in the Court under the relevant provisions of the Water Act, 1974 and/or Air Act, 1981.

No ex-post facto CTE will be given in such cases of past violation as no such provisions is available in Water Act, 1974 and/or Air Act, 1981.

- 1.16 In case the unit is covered under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016, E-Waste (Management) Rules, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016, it shall simultaneously apply for the grant of authorization/registration under the relevant provisions of these Rules.
- 1.17 The units which intend to increase quantity of effluent or no. of outlets or no. of stacks/ source of emissions, as compared with the quantity for which consent to establish and consent to operate was previously granted or intend to make any expansion in the existing project or change in manufacturing process, such units will obtain the fresh prior consent to establish, for such change.

In case of change of machinery of latest technology in existing units without increase in production or without any change in the manufacturing process, there will be no need to obtain fresh CTE.

- 1.18 All the applications for CTE and CTO shall be processed within time period prescribed by the Board for all the concerned officers dealing with the consent management at Regional as well as at Head Office level and it will



be ensured by all the concerned officers that the applications are decided within the time limit prescribed by the Board.

1.19 Thrust will be given that all units obtain CTO for 5 years in case of Red category, 10 year in case of Orange category and 15 years in case of Green Category of industries.

1.20 In case any unit changes its nomenclature (name) only, then such unit will apply on the prescribed performa given at **Annexure-A**, through the concerned Regional Office of the Board for grant of permission for change of its name in CTE/CTO and in other records of the Board, alongwith the documents as given in the Checklist of the documents given at serial no. 1 of **Annexure-1**.

Regional Officer will submit the details and his recommendation to Head Office for approval on the prescribed performa given at **Annexure-B**.

In case there is only change in the ownership of the unit without change in its nomenclature (name), the copy of fresh memorandum of article & association or partnership deed or proof of proprietorship, as the case may be, shall be submitted through the concerned Regional Office who in turn will forward a copy of the same to Head Office alongwith his comments.

1.21 Where a unit, to whom consent has been granted by the Board, transfers his interest in the industry to any other person/unit, by its sale or otherwise, such consent shall be deemed to have been granted to such other person/unit after grant of permission by the Board for the same and such other person/unit shall be bound to comply with all the conditions subject to which it was granted as if the consent was granted to such other person/unit originally.

In such cases the unit transferring his interest in the industry to any other person/unit, will intimate the Board for the same through concerned Regional Office and request to allow transfer of his interest in the industry on the prescribed format given at **Annexure-C** alongwith the documents as given in the Checklist of the documents given at serial no. 2 of **Annexure-F**.

Regional Officer will submit the details and his recommendation to Head Office for approval on prescribed performa given at **Annexure-D**.

1.22 Where an existing unit is purchased or taken on lease by another unit and the new unit apply to the Board for grant or renewal of CTE/CTO in his name such units will first obtain the permission for change of name and other details of the existing unit, purchased or taken on lease by such units, in the record of the Board including transfer of interest of such industry in their name for which an application for the same on the prescribed performa given at **Annexure-C**, alongwith the documents as given in the Checklist of the documents given at serial no. 2 of **Annexure-F**, through concerned Regional Office.

Regional Officer will submit the details and his recommendation to Head Office for approval on the prescribed performa given at **Annexure-D**.

- 1.23 Applications for change of name of the unit or transfer of interest in the industry to any other person/unit, will be decided at the level of Head Office on the recommendation of concerned Regional Officer.
- The concerned Branch in Head Office dealing with consent management, will submit the proposal to the authorities on the format on the prescribed performa given at **Annexure-E** for approval.
- 1.24 First CTO for expansion of projects, shall be valid for a period up to which the CTO for their existing project already stand granted and in case Ist CTO for expansion project is applied alongwith the application for renewal of CTO for existing project then validity of such CTO shall be the same for both expended and existing projects.
- 1.25 The provisions of inspection policy issued by the Board shall be strictly complied.
- 1.26 No unit shall be established and operated by any person without obtaining prior CTE and CTO respectively under Water Act, 1974/ Act, 1981 from the Board. If the unit after grant of CTE/CTO, intends to shift to another site/location then it will take the fresh CTE for the establishment at the new site/location.

## 2. Procedure for grant of consent to establish (CTE) for new units

### 2.1 Consent to Establish for new units

- 2.1.1 The new Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed as **Annexure-I, II & III** respectively, shall apply for Consent to Establish of the Board through the on-line portal of Haryana Enterprises Promotion Centre (HEPC), in the prescribed form alongwith requisite NOC/CTE fee as prescribed by the Board from time to time and will be deposited through online payment gateway as per fees schedule available on the website of the Board i.e. [hspcb.gov.in](http://hspcb.gov.in)
- 2.1.2 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 2.1.3 All documents applicable for respective Industrial/ Non-Industrial Sector/Project/Unit mentioned in the checklist given at **Annexure-V**, will be submitted by the units while applying for CTE, by uploading the same on the online portal.
- 2.1.4 The units while submitting the application for obtaining CTE, shall also submit a performance security through online payment gateway as per the slab given at **Annexure-VI** or revised from time to time, alongwith undertaking by the applicant as per specimen given at **Annexure-VII**, signifying adherence to the prescribed standards, all the conditions of CTE and indicating awareness about the provisions of the Water Act, 1974/Air Act, 1981 and applicable Rules and self

certification regarding not starting of any construction or installation work at site.

- 2.1.5 No inspection is required for the purpose of dealing the cases of CTE unless any violation come to the notice of the Board and undertaking/self certification submitted by the unit, will be considered sufficient to decide the CTE applications, subject to submission of complete application alongwith prescribed documents, consent fee and performance security.
- 2.1.6 If at any stage it is found that the work at the site of the unit was/has been started for construction of plant and installation of machinery before obtaining the consent to establish under Water Act, 1974 and Air Act, 1981 from the Board, legal action will be taken in that case against such units by filing the prosecution case in Special Environment Court for such violations under relevant provisions of the said Acts before or even after grant of CTE, as the case may be.
- 2.1.7 The validity period of CTE so granted by the Board will be as under:-
- (i). The CTE for the projects requiring Environmental Clearance, shall be granted for a period upto 07 years subject to the validity of Environmental Clearance or the date of commissioning of the project, whichever is earlier.
  - (ii). The CTE, for the projects not requiring Environmental Clearance, shall be granted for a period upto 05 years including stone crushers, hot mix plants, screening plants, brick kilns etc. or the date of commissioning of the project, whichever is earlier.

## 2.2 Renewal/Extension of Consent to Establish

- 2.2.1 The units intending for auto renewal of their CTE from the Board, shall apply through online portal of HEPC at least 90 days prior to the date of expiry of the period of previous CTE, in prescribed Performa with declaration and undertaking as per **Annexure-VIII** alongwith the prescribed CTE/NOC fees and documents prescribed for extension of CTE as per checklist given in **Annexure-V**.
- 2.2.3 This application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/board of directors / partners of the unit.
- 2.2.4 The consent to establish will be renewed on the basis of self certification only in those cases where there is no change in the raw material, process, product, increase in overall capital investment cost on land, building, plant and machinery, production capacity and also in pollution load of the unit and will remain the same as declared by the unit in its original application submitted earlier to the Board for obtaining first CTE.

- 2.2.5 The CTE will be renewed only once and for a period of maximum 02 years from the date of expiry of the period of first CTE granted subject to validity of EC if applicable.
- 2.2.6 The units where the CTE has earlier been granted as per provisions of policy notification dated 15.04.2014 and/ or extended upto the eligible period as prescribed in the said notification or less, those units will apply for renewal of CTE for remaining period as applicable as per provisions prescribed in this procedure in Para no. 2.1.5 plus another 02 years (Subject to validity of EC if applicable).
- 2.2.7 The facility for renewal of CTE can be availed for one term only subject to payment of requisite NOC/CTE fees. Such units will deposit requisite NOC/CTE fees for renewal of consent to establish only applicable for one time alongwith the application for auto renewal.
- 2.2.8 In case the unit fails to apply for renewal of CTE before 90 days of expiry of CTE and apply there after upto the date of expiry of CTE then 50% performance security deposited by the unit at the time of obtaining the first CTE, will be forfeited and such units will be required to deposit the forfeited amount of performance security along with application for renewal of CTE. In case of the units which fail to apply for renewal of CTE within the validity period of previous CTE, 100% performance security will be forfeited and direction will be issued to such units by the Board to stop the further construction and installation work of their project.

The units which fail to apply for renewal of CTE within validity period of previous CTE, shall apply afresh along with all relevant documents, NOC/CTE fees and fresh performance security required for grant of fresh CTE with documentary proof that they have not done any work for construction or installation of machinery after expiry of validity period of CTE.

Where ever it come to the notice of the Board at any stage that any unit, applied for extension of CTE or has been extended the CTE, has done any construction or machinery installation work after expiry of validity of CTE, legal action under the relevant provisions of Water Act, 1974 and/or Air Act, 1981 will be taken against such units in that case for such violation.

- 2.2.9 Inspection will not be carried out by the Board's officers for processing the applications for extension/renewal of CTE, except in the cases where any complaint or report has been received in the Board regarding any violation made by the unit.
- 2.2.10 Those units which have been granted CTE but do not want to continue the work for construction and installation of their project beyond the validity period of their CTE, shall submit an undertaking in this regard to the Board, at least 30 days prior to the date of expiry of previous CTE, on prescribed format given at **Annexure IX**, giving the detail about the status of their project constructed and established till the date of submission of such undertaking.

Such units will not start the work for further construction/ installation of their project, without obtaining prior CTE for remaining work of establishment of their project and shall apply for extension as per policy, as and when it is intended to resume the remaining construction/installation work of this project, alongwith the required documents prescribed for extension of CTE, CTE/NOC fees as applicable and self declaration to the effect that they have not done any work at site or construction or installation of machinery after expiry of validity of previous CTE granted by the Board. In case any violation in this regard come to the notice of the Board at any stage then CTE will be refused/cancelled beside taking legal action.

No fresh performance security will be required for such type of cases.

- 2.2.11 In case of building & construction projects or township and area development projects, where the validity period of license issued by Town & Country Planning Department expired after grant of CTE and applied for renewal/extension of CTE without renewal of such license, the CTE for such projects will be extended till the validity of Environmental Clearances of such projects, subject to submission of all required documents prescribed for renewal of CTE and subject to submission of proof regarding submission of their application to Town and Country Planning Department for renewal of their license, with one of the specific condition that the unit will not do any construction work of their project till the renewal of license from Town & Country Planning Department and the extension of CTE so granted will become null & void if such units fail to renew their license for their project from Town & Country Planning Department. The copy of extension of CTE so granted will also be forwarded to Director, Town & Country Planning Department for their information and necessary action.

### **2.3 Consent to Establish for Expansion of the industries/projects**

- 2.3.1 No expansion in the existing Industrial/ Non-Industrial Sector/Project/Unit covered under consent management will be done without prior CTE of the Board.
- 2.3.2 For expansion of the existing Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories, the application shall be submitted for Consent to Establish of the Board under Water Act, 1974 and Air Act, 1981 through the on-line portal of the HEPC in the prescribed form alongwith documents related to CTE for expansion projects as per checklist given in **Annexure-V**, applicable performance security as per the slab given at **Annexure-VI** and requisite NOC/CTE fee prescribed by the Board as per fees schedule available on the website of the Board. The

performance security and NOC/CTE fees should be deposited through online payment gateway.

- 2.3.3 The performance security and CTE fees for expansion projects shall be charged based on the cost of the expansion project.

In case the project proponent proposes to increase the production capacity within the existing plant without adding any investment cost, then the performance security and CTE fees shall be charged on the basis of capital investment cost of the existing plant.

- 2.3.4 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 2.3.5 Inspection will not be carried out for processing the cases of CTE for Expansion of the Industrial/ Non-Industrial Sector/Project/Unit and cases of CTE for expansion will be decided on the basis of status of compliance of standards for discharge of Environmental Pollutants prescribed under EP Rules, 1986, for the existing plant of the unit supported with the latest analysis reports and valid consent to operate.
- 2.3.6 Period of CTE for expansion projects, shall be same as applicable for establishment of new units at the time of Ist CTE as well as renewal of CTE as prescribed in para no. 2.1 and 2.2 respectively.
- 2.3.7 For extension/renewal of CTE granted for expansion projects, the procedure prescribed in para no. 2.2, shall be applicable.

### 3. Procedure for Grant of Consent to Operate

#### 3.1 First Consent to operate

- 3.1.1 The Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed in **Annexure-I, II & III** respectively, after completing the construction and installation of their project with valid CTE, shall apply for 1<sup>st</sup> consent to operate of the Board before commissioning their proposed production/activities and even before starting the trial run of such activities/trial production, through the online portal of the HEPC in the prescribed form alongwith all documents, applicable for respective industrial sectors/projects, mentioned in the checklist given at **Annexure-X** and report on compliance of conditions of CTE and Environmental Clearance (if applicable) by uploading the same on the online portal. No documents are allowed to be submitted manually.
- 3.1.2 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 3.1.3 Requisite consent fee, as prescribed by the Board from time to time, shall also be deposited by the units while applying for CTO, through

online payment gateway, as per schedule available on the website of the Board i.e. [www.hspcb.gov.in](http://www.hspcb.gov.in).

- 3.1.4 The application shall be submitted for grant of CTO for a period, based upon the category of the project, as prescribed by the Board. However the units shall be at liberty to apply for consent to operate for lesser period also, by giving the justification for the same.
- 3.1.5 No separate trial consent will be granted and 1<sup>st</sup> consent to operate will include trial consent. The units can operate their projects only after obtaining prior CTO from Board.
- 3.1.6 At the time of obtaining 1<sup>st</sup> CTO, the industries will deposit the prescribed testing fees with the Board through online payment gateway for analyzing their samples of effluent/air emission/noise, as applicable, from the Board's laboratories. Analysis reports issued from the authorized laboratories will not be accepted for grant of first CTO.
- 3.1.7 Inspection of the industry will be carried out by the authorized officer/officers of the Board before commissioning of the production in the unit and before giving the 1<sup>st</sup> CTO, after approval from the Competent Authority, to ascertain the status regarding installation of pollution control measures/ devices undertaken at the time of obtaining the CTE, as well to assess their structural adequacy and to check the compliance of the other conditions of CTE and Environmental Clearance (if applicable), before deciding the cases of 1<sup>st</sup> CTO. The application for first CTO will be decided on the merits of the case and according to the compliance status ascertained by the Regional Officers after inspection of the unit.
- 3.1.8 In case the first CTO is refused then the performance security deposited by the unit at the time of obtaining the CTE will be forfeited and the unit will also not start its production or any of its activities at site.
- 3.1.9 The inspection of the unit will be carried out again, after grant of the 1<sup>st</sup> CTO, by the authorized officer (s) of the Board with prior approval of competent authority as per inspection policy within a period of 03 months after grant of 1<sup>st</sup> CTO for collection of samples of effluent/ air emissions/ noise, as applicable, to get the samples analyzed from the Board's Laboratories as per policy of the Board, in case sampling from the unit is required depending upon the process of the unit.
- 3.1.10 In case the analysis report of samples of Air/ effluent/ noise so collected, are found complying the standards prescribed by the Board or under EP Rules, 1986, the 1<sup>st</sup> CTO granted, will remain valid for the period for which it has been granted based upon the category of the project or as was demanded by the unit whichever is less but in case of failure of sample (s), the 1<sup>st</sup> CTO so granted will be revoked/ cancelled after following the due procedure, beside taking legal action against the unit and forfeiture of performance security

deposited by the unit at the time of obtaining the CTE, as per policy of the Board.

### 3.2 Period for consent to operate

3.2.1 Validity of period of consent to operate for different category of Industrial/ Non-Industrial Sector/Project/Unit under Water Act, 1974 and Air Act, 1981, will be as under:-

<b>Industry/Project Category</b>	<b>Validity Period</b>
Red Category	5 Years
Orange Category	10 Years
Green Category	15 Years

3.2.2 The units will be at liberty to deposit the full applicable consent fee for the whole prescribed period depending upon their category. However the units shall be at liberty to apply for consent to operate for lesser period also by giving justification for the same. The fees for consent to operate can also be deposited by the industries in installments as per time schedule given below :-

<b>Sr. No.</b>	<b>Category</b>	<b>Validity period of consent</b>	<b>Time schedule</b>
1	Red	05 years	For the First 03 years, at the time of filing of application and for the remaining 02 years before ending the 3 <sup>rd</sup> year.
2	Orange	10 Years	For the First 04 years, at the time of filing of application, for next 03 years before ending the 4 <sup>th</sup> year and for the remaining 03 years before ending the 7 <sup>th</sup> year.
3	Green	15 Years	For the first 05 years at the time of filing the application, for next 05 year before ending the 5 <sup>th</sup> year and for the remaining 05 year before ending the 10 <sup>th</sup> years.

3.2.3 In case of the units, who opted to pay consent fee in installments for obtaining CTO for longer period and fails to deposit the installment of consent fees within prescribed time limit, the CTO so granted will be revoked/cancelled for the remaining period for which consent fees will not be deposited, after following the due procedure.

3.2.4 In case the rates of consent fees are revised during the period of consent to operate and the unit has opted to deposit the consent fees in the installments then such units will have to deposit the consent fee at the revised / enhanced rates for the remaining period

from the date of revision of the consent fees. However, the units which have opted to deposit the full consent fees at the time of filing the application for consent to operate, will not be liable to pay the revised / enhanced consent fees in case the consent fee is enhanced during the period of consent to operate granted to those units.

- 3.2.5 The consent to operate granted shall have the validity ending as indicated in the table below:-

Sr. No.	Category	Validity month (up to)
1	Red	End of September
2	Orange	End of March
3	Green	End of December

### 3.3 Renewal of Consent to Operate

- 3.3.1 The Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed in **Annexure-I, II & III** respectively, intending for renewal of the CTO from the Board, shall apply through the online portal of the HEPC, not earlier than 180 days and atleast 90 days before expiry of the validity period of previous CTO granted by the Board under Water Act, 1974 and Air Act, 1981, on prescribed Performa as per **Annexure-XI**, self certification and undertaking on compliance of conditions of previous consent to operate granted to the unit alongwith the requisite consent fees to be deposited through online payment gateway and the documents as mentioned in the checklist given at **Annexure-X**.
- 3.3.2 No documents are allowed to be submitted manually.
- 3.3.3 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 3.3.4 The consent to operate will be renewed only in those cases where there is no change in the raw material, process, product, increase in overall capital investment cost on land, building, plant and machinery, production capacity and also in pollution load of the unit and will remain the same as declared in the original application for obtaining previous CTO.
- 3.3.5 The CTO will be renewed only for those units which are complying the standards prescribed for discharge of pollutants prescribed under EP Rules, 1986 and submitted all required documents and prescribed consent fees.
- 3.3.6 Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981.
- 3.3.7 If the Industrial/ Non-Industrial Sector/Project/Unit fails to apply before 90 days of the expiry of previous consent and applies 60 days before the expiry of previous consent, the unit shall have to pay

additional consent fee @ 50% of the consent fee notified under the Rules. Subsequently, if the unit fails to apply before 60 days of the expiry of previous consent and applies 30 days before the expiry of previous consent, then the unit will have to pay additional consent fee @ 100% of the consent fee applicable. If the unit fails to apply 30 days before the expiry of the previous consent, the unit will have to pay additional consent fee @ 200% of the consent fee applicable. Thereafter, the Board will take closure action under the provisions of Water Act, 1974/ Air Act, 1981 against such units for not having the valid consent to operate.

- 3.3.8 In, case the unit apply for renewal of CTO after the date of expiry of consent period or after taking the penal action as prescribed above then such applications will be entertained only if such units deposit consent fees for the longer period as per the policy of the Board depending upon the category of the unit alongwith the additional fees @ 300% of the consent fees prescribed for one year alongwith normal consent fees for subsequent years.
- 3.3.9 There will be no requirement of inspection of industries at the time of renewal of CTO. However such units will be required to submit the analysis reports of effluent, air emissions and noise levels, as applicable, from all sources issued from any of the recognized laboratories or from any of the Board's Laboratory, not more than 03 months old, showing the compliance of prescribed standards, with self certification and undertaking for compliance of the relevant provisions of Acts/Rules as applicable and adherence to the prescribed standards alongwith latest Mandatory Inspection report / analysis reports conducted by the team of officer of the Board and required documents.
- 3.3.10 The unit will be at liberty to get their samples of effluent/air emissions/noise, analyzed from Board's laboratories, for the purpose of renewal of consent to operate. In that case, the inspection will be carried out for the purpose of this sampling by the authorized officer (s) of the Board only after taking prior permission from the Competent Authority as per inspection policy of the Board.

**3.4 Procedure for obtaining Consent to Operate (CTO) by the Industrial/ Non-Industrial Sector/Project/Unit already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 as per revised categorization of industrial sectors for consent management.**

- 3.4.1 The Industrial/ Non-Industrial Sector/Project/Unit already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 in view of revised categorization of industrial sectors for consent management as per order issued vide Ends. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016, vide order Endst. No. HSPCB/PLG-171/2017/4081-4106 dated 19.05.2017 and Endst. No. HSPCB/PLG-171/2017/4295-4320 dated 08.06.2017, shall not require CTE and will obtain CTO directly and apply for the same to the Board through online portal of HEPC in the prescribed form alongwith documents as mentioned in the check list given at **Annexure-XII** and requisite consent fee prescribed by the Board to be deposited through online payment gateway as per fees schedule available on the website of the Board i.e. hspcb.gov.in.
- 3.4.2 The application shall be submitted for grant of CTO for a period based upon the category of the project as prescribed by the Board. However the units shall be at liberty to apply for consent to operate for lesser period also, by giving the justification for the same.
- 3.4.3 These units will also be at liberty to deposit the applicable fee for consent to operate as per provisions given in Para No. 3.2.2 of this procedure.
- 3.4.4 These units will deposit the prescribed testing fees with the Board for analyzing their samples of effluent/air emission/noise, as applicable, only from the Board's laboratories, for obtaining the first CTO.
- 3.4.5 Inspection of these units applying for CTO will be carried out by the authorized officers of the Board after obtaining prior permission from the competent authority to verify and process the applications for CTO and for collection of the samples of effluent/air emissions/noise, as required.
- 3.4.6 Consent to operate shall be granted only in those cases where all the applicable documents as mentioned in the checklist are submitted and have installed the required and adequate pollution control measures and the standards prescribed by the HSPCB or under EP Rules, 1986 for discharge of environmental pollutants has been complied with.

#### 4. Competent Authority for deciding the applications for CTE & CTO.

- 4.1 The CTE and CTO shall be granted or refused on the merits of the case after examination, by the competent authority as per powers delegated by the Board from time to time and the approval certificates bearing digital signatures of the authorized officer, shall be issued through online system which can be downloaded by the applicants from the online portal.
- 4.2 Chairman of the Board has over all and full powers for deciding the application for CTE as well as CTO.
- 4.3 All Regional Officers of the Board have been delegated powers for grant/refusal of CTE and CTO under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in their respective area of jurisdiction, vide order Endst. No. HSPCB/PLG-139/2016/5814-5839 dated 02.03.2016 and vide order Endst. No. HSPCB/2017/2657-2681 dated 25.01.2017 for Red, Orange and Green category of Industrial/ Non-Industrial Sector/Project/Unit having investment cost upto Rs. 10 crore or CLU cases upto 1 acre in conforming area.
- 4.4 All the cases of the Industrial/ Non-Industrial Sector/Project/Unit of Red, Orange and Green category, having investment cost more than Rs. 10 crore or CLU cases more than 1 acre in conforming area, which are submitted through the online portal of HEPC for grant of consent to establish and consent to operate of the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, shall be decided by the officer of the Board on deputation with EEC/HEPC and delegated with such powers by the HSPCB for grant/refusal of CTE/CTO.

## 5. Requirement of Sampling and submission of analysis reports

- 5.1 The Industrial/ Non-Industrial Sector/Project/Unit covered under consent management, will submit analysis reports of effluent/air emissions/noise levels of DG sets, as applicable, only from the Board's laboratories at the time of obtaining 1<sup>st</sup> CTO and thereafter the industries will be at liberty to get their samples analyzed from other Govt./Semi Govt./Private laboratories recognized by Board for the purpose of renewal of CTO.
- 5.2 In the case of Mandatory Inspections, court matters, re-sampling and complaints, the samples will be analyzed from Board Laboratories.
- 5.3 The Ambient Air Quality reports will be required only in the cases of specific complaints or where there are specific directions from CPCB/MoEF&CC or from any other competent authority or where any court of law has issued direction in this regard.
- 5.4 In case water is used only for cooling purpose and being circulated completely, there would be no requirement of analysis reports of such cooling water.
- 5.5 The units which have installed Effluent Treatment Plants/ Sewage Treatment Plants and utilizing the treated effluent for agriculture/horticulture purpose within their premises or recycling/reusing in their process of manufacturing, shall also submit the analysis reports of the samples of effluent from inlet and outlet of their ETPs/STPs and from final outlet (s) of the units, if these are different.
- 5.6 The standards prescribed under environmental laws by MoEF&CC/ CPCB are followed by the Board. Further, it is clarified that the standards to be prescribed from time to time under environmental laws by MoEF&CC/CPCB shall also be deemed to be the standards of Board. Provided that in case any stringent parameters will be prescribed by the Board on any subject where upon parameters are also provided by MoEF&CC/CPCB, the standards prescribed by the Board will be followed.  
The general standards prescribed under EP Rules, 1986 (as amended) shall be applicable on the industries for which specific standards are not prescribed.

## 6. Action against Violators

- 6.1 In case the industry is found creating such conditions that generate any type of pollution in excess of the prescribed standards or if there is any objection/ complaint received from the surrounding community & if on verification it is found that such objection/ complaint has some substance even after grant of CTE/CTO by the Board, the Board shall be at liberty to revoke/withdraw/cancel the CTE/CTO issued to such units & take legal action against such units under the provisions of the Water Act 1974, Air Act 1981 and the Environment (protection) Act, 1986, as considered appropriate.
- 6.2 Grant or renewal of CTE and CTO does not prevent the Board from revoking of those CTE and CTO including taking appropriate action against those defaulting units, where CTE or CTO has been obtained or got extended on

**1675**

the basis of wrong declaration or false documents and also who fail to comply with any of the conditions of CTE granted to such units or any relevant provisions of Water Act, 1974 and Air Act, 1981 beside forfeiture of performance security deposited by the unit for obtaining CTE.

This consent procedure shall come in to force with immediate effect.

**Dated:** \_\_\_\_\_

**Chairman**



**List of Red Category of Industrial/ Non-Industrial Sectors/Projects**

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
1.	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)
2.	Automobile Manufacturing (integrated facilities)
3.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper,, Spent cleared metal catalyst containing zinc,,
4.	Manufacturing of lubricating oils ,grease and petroleum based products
5.	DG Set of capacity $\geq$ 5 MVA
6.	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black
7.	Lead acid battery manufacturing(excluding assembling and charging of lead-acid battery in micro scale)
8.	Phosphate rock processing plant
9.	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]
10.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt,
11.	Processes involving chlorinated hydrocarbons
12.	Sugar ( excluding Khandsari)
13.	Fibre glass production and processing (excluding moulding)
14.	Fire crackers manufacturing and bulk storage facilities
15.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants --Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
16.	Milk processes and dairy products (large, medium scale and integrated projects)
17.	Phosphorous and its compounds
18.	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)
19.	Coke making , liquefaction, coal tar distillation or fuel gas making
20.	Manufacturing of explosives, detonators, fuses including management and handling activities
21.	Manufacturing of paints varnishes, pigments and intermediate (excluding blending/mixing)
22.	Organic Chemicals manufacturing
23.	Airports and Commercial Air Strips having discharge of 100 KLD or more

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
24.	Asbestos and asbestos based industries
25.	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid
26.	Cement
27.	Chlorates, per-chlorates & peroxides
28.	Chlorine, fluorine, bromine, iodine and their compounds
29.	Dyes and Dye- Intermediates
30.	Health-care Establishment as defined in BMW Rules, having discharge of 100 KLD or more with or without incinerator
31.	Hotels having overall waste-water generation @ 100 KLD and more or having 3 star and above or having 100 rooms and above
32.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [ * Battery scrap, namely: Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".
33.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants --Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
34.	Manufacturing of glue and gelatin
35.	Mining and ore beneficiation
36.	Nuclear power plant
37.	Pesticides (technical) (excluding formulation)
38.	Photographic film and its chemicals
39.	Railway locomotive work shop/Integrated road transport workshop/Authorized service centers having discharge of 100 KLD or more
40.	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
41.	Chlor Alkali
42.	Ship Breaking Industries
43.	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)
44.	Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
45.	Tanneries
46.	Ports and harbour, jetties and dredging operations
47.	Synthetic fibers including rayon ,tyre cord, polyester filament yarn
48.	Thermal Power Plants
49.	Slaughter house (as per notification S.O.270(E)dated 26.03.2001)and meat

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
	processing industries, bone mill, processing of animal horn, hoofs and other body parts
50.	Aluminium Smelter
51.	Copper Smelter
52.	Fertilizer (basic) (excluding formulation)
53.	Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units
54.	Pulp & Paper ( waste paper based units with bleaching process to manufacture writing & printing paper)
55.	Zinc Smelter
56.	Oil Refinery (mineral Oil or Petro Refineries)
57.	Petrochemicals Manufacturing ( including processing of Emulsions of oil and water )
58.	Pharmaceuticals including basis drugs
59.	Pulp & Paper ( Large-Agro + wood) , Small Pulp & Paper ( agro based-wheat straw/rice husk)
60.	Distillery ( molasses / grain / yeast based)
61.	Induction Furnace clubbed with AOD Furnace
62.	Synthetic detergents and soaps having waste water generation more than 100 KLD (excluding formulation)
63.	Automobile servicing, repairing and painting having waste water generation more than 100 KLD (excluding only fuel dispensing)
64.	Building and construction projects having waste water generation more than 100 KLD irrespective of their built-up area
65.	Ceramics and Refractories having coal consumption more than 12 MT per day
66.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol) having discharge > 100 KLD
67.	Lead metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making
68.	Industry or processes involving foundry operations having capacity of 5 MT/hr. and more.
69.	Manufacturing of lead glass
70.	Non-alcoholic beverages (soft drink) & bottling of alcohol/non alcoholic products having waste-water generation > 100 KLD.
71.	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils having waste-water generation more than 100 KLD
72.	Parboiled Rice Mills having waste-water generation > 100 KLD or fuel consumption > 12 MTD or both.
73.	Common treatment and disposal facilities (CETP, TSDF, E-waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site
74.	Sewage treatment plants having capacity 100 KLD or more
75.	Industrial estates/ parks / complexes/ areas/ export processing zones/ SEZs/ Biotech parks/ leather complex
76.	Units engaged in the activities of handling and management of Hazardous Waste as defined in Hazardous and other Wastes (M & TM) Rules, 2016, other than those covered under any of the category of industrial sectors, such as use, treatment, processing, recovery, pre-processing, co-processing,

**1679**

<b>Sr. No.</b>	<b>Industrial/ Non-Industrial Sector/Project/Unit</b>
	utilization etc. of the hazardous and other wastes
77.	Recycling of used lead acid batteries
78.	Lithium Ion battery manufacturing units or assembling of Lithium Ion batteries with or without charging, having overall liquid waste generation of 100 KLD or more irrespective of quantity of fuel used or the projects having overall liquid waste generation less than 100 KLD but having daily fuel consumption above 12 MT/day
79.	Railway Stations (Waste Water Generation $\geq$ 100 KLD)



**List of Orange Category of Industrial/ Non-Industrial Sector Sectors/Projects**

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
1.	Dismantling of rolling stocks ( wagons/ coaches)
2.	Bakery and confectionery units with production capacity > 1 TPD. ( With ovens / furnaces)
3.	Chanachur and laddoo from puffed and beaten rice( muri and shira) using husk fired oven
4.	Coated electrode manufacturing
5.	Compact disc computer floppy and cassette manufacturing / Reel manufacturing
6.	Flakes from rejected PET bottle
7.	Food and food processing including fruits and vegetable processing
8.	Jute processing without dyeing
9.	Manufacturing of silica gel
10.	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items
11.	Printing or etching of glass sheet using hydrofluoric acid
12.	Silk screen printing, sari printing by wooden blocks
13.	Synthetic detergents and soaps(excluding formulation)
14.	Thermometer manufacturing
15.	Cotton spinning and weaving ( medium and large scale)
16.	Almirah, Grill Manufacturing (Dry Mechanical Process )
17.	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)
18.	Automobile servicing, repairing and painting having quantity of waste water generation up to 100 KLD (excluding only fuel dispensing)
19.	Ayurvedic and homeopathic medicine
20.	Brickfields ( excluding fly ash brick manufacturing using lime process)
21.	Building and construction projects having quantity of waste water generation 10 KLD to 100 KLD irrespective of their built-up area
22.	Ceramics and Refractories having coal consumption upto 12 MT per day
23.	Coal washeries
24.	Dairy and dairy products ( small scale)
25.	DG set of capacity >1MVA but < 5MVA
26.	Dry coal processing, mineral processing, industries involving ore sintering, pelletisating, grinding & pulverization
27.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol having quantity of waste water discharge upto 100 KLD (Extra Neutral Alcohol)
28.	Ferrous and Non- ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making
29.	Fertilizer (granulation / formulation / blending only)
30.	Fish feed, poultry feed and cattle feed
31.	Fish processing and packing (excluding chilling of fishes)
32.	Forging of ferrous and non- ferrous metals ( using oil and gas fired furnaces)

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
33.	Formulation/pelletization of camphor tablets, naphthalene balls from camphor/naphthalene powders.
34.	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.
35.	Gravure printing, digital printing on flex, vinyl
36.	Heat treatment using oil fired furnace ( without cyaniding)
37.	Hot mix plants
38.	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms or having quantity of waste water discharge less than 100 KLD.
39.	Ice cream
40.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues
41.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Brass Dross ,, Copper Dross,, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues,, Waste Copper and copper alloys in dispersible form,, Slags from copper processing for further processing or refining ,, Insulated Copper Wire,, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid" ,, Jelly filled Copper cables ,, Zinc Dross-Hot dip Galvanizers SLAB,, Zinc Dross-Bottom Dross,, Zinc ash/Skimming arising from galvanizing and die casting operations,, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining,, Zinc ash and residues including zinc alloy residues in dispersible from ,,
42.	Industry or processes involving foundry operations having capacity of foundry operations less than 5 MT per hr.
43.	Lime manufacturing (using lime kiln)
44.	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing
45.	Manufacturing of glass
46.	Manufacturing of iodized salt from crude/ raw salt
47.	Manufacturing of mirror from sheet glass
48.	Manufacturing of mosquito repellent coil
49.	Manufacturing of Starch/Sago
50.	Mechanized laundry using oil fired boiler
51.	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making ( With boiler)
52.	New highway construction project
53.	Non-alcoholic beverages(soft drink) & bottling of alcohol/non alcoholic products having quantity of waste water generation up to 100 KLD
54.	Paint blending and mixing (Ball mill)
55.	Paints and varnishes (mixing and blending)
56.	Ply wood manufacturing (including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant
57.	Potable alcohol ( IMFL) by blending, bottling of alcohol products
58.	Printing ink manufacturing
59.	Printing press

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
60.	Reprocessing of waste plastic including PVC
61.	Rolling mill (oil or coal fired) and cold rolling mill
62.	Spray painting, paint baking, paint shipping
63.	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace
64.	Stone crushers
65.	Surgical and medical products including prophylactics and latex
66.	Teflon based products
67.	Thermocol manufacturing ( with boiler)
68.	Tobacco products including cigarettes and tobacco/opium processes
69.	Transformer repairing/ manufacturing ( dry process only)
70.	Tyres and tubes vulcanization/ hot retreating
71.	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils without waste water generation or having quantity of waste water generation up to 100 KLD
72.	Wire drawing and wire netting
73.	Dry cell battery ( excluding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale
74.	Pharmaceutical formulation and for R & D purpose ( For sustained release/ extended release of drugs only and not for commercial purpose)
75.	Synthetic resins
76.	Synthetic rubber excluding molding
77.	Cashew nut processing
78.	Coffee seed processing
79.	Parboiled Rice Mills having quantity of waste water generation up to 100 KLD or fuel consumption up to 12 MTD or both
80.	Foam manufacturing
81.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Used Oil - As per specifications prescribed from time to time.
82.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Waste Oil ---As per specifications prescribed from time to time.
83.	Producer gas plant using conventional up drift coal gasification ( linked to rolling mills glass and ceramic industry refectories for dedicated fuel supply)
84.	Health care establishments (As defined in BMW Rules) having waste water generation less than 100 KLD without incinerator
85.	Airport and commercial air strips having discharge less than 100 KLD
86.	Railway locomotive workshop/Integrated road transport workshop/Authorized service centers (having waste-water generation < 100 KLD)
87.	Manufacturing of pasted veneers using coal/wood scrap boiler or thermic fluid heater and by sun drying
88.	Cardboards and Millboards
89.	Strawboards
90.	Formulation of pesticides/ insecticides
91.	Recycling / Pyrolysis plants of waste pneumatic tyres/tyre scrap

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
92.	Screening plants
93.	Surgical cotton industries
94.	Inorganic Chemical Compounds such as Chlorides/Sulphates/Sulphites/Niterates/Oxides/Flourides/ Stearates of metals/Cations
95.	Sodium and other silicates manufacturing
96.	Cotton coated fabrics including printing and lamination (Rexene)
97.	Friction dust
98.	Brake lining/ Disc brake pad
99.	Chlorinated paraffin wax/plasticizers
100.	Sewage treatment plants having capacity 10 KLD or more but less than 100 KLD
101.	Infrastructure development projects having overall liquid Waste generation 100 KLD or more
102.	Dismantling of E-Waste
103.	Flour mills generating trade effluent
104.	Distilled water units using boiler or furnace as heating source
105.	Construction and Demolition (C&D) Waste processing and recycling units
106.	Garment/ Apparel manufacturing units having only garment washing, with or without boiler except bleaching, dyeing, printing, coloring
107.	Lithium Ion battery manufacturing units or assembling of Lithium Ion batteries with or without charging, having overall liquid waste generation of 100 KLD and daily consumption of coal/fuel less than 12 MT/day or without use of any fuel in the process
108.	Railway Stations (Waste Water Generation $\geq 10$ KLD but $< 100$ KLD)
109.	Scrapping Centers (for end of life of vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.) a. Collection, de-pollution, dismantling centres and shredding centres b. Collection, de-pollution and dismantling centres c. shredding centres (can include white goods/other scraps also)
110.	Compressed/refined bio-gas production for bio-degradable wastes
111.	Dairy Farm having 15 animals and above (Stand alone or isolated)
112.	Gaushalas (having waste water generation $> 100$ KLD)

**List of Green Category of Industrial/ Non-Industrial Sector Sectors/Projects**

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
1.	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)
2.	Ayurvedic and homeopathic medicines (without boiler)
3.	Bakery /confectionery /sweets products (with production capacity <1tpd (with gas or electrical oven)
4.	Bi-axially oriented PP film along with metalizing operations
5.	Biomass briquettes (sun drying) without using toxic hazardous wastes
6.	Blending of melamine resins & different powder, additives by physical mixing
7.	Brass and bell metal utensils manufacturing from circles(dry mechanical operation without re-rolling facility)
8.	Candy
9.	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)
10.	Carpentry & wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.
11.	Cement products (without using asbestos / boiler / steam curing) like pipe ,pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)
12.	Ceramic colour manufacturing by mixing & blending only (not using boiler and wastewater recycling process)
13.	Chilling plant, cold storage and ice making
14.	Coke briquetting ( sun drying)
15.	Cotton spinning and weaving (small scale)
16.	Dal Mills
17.	Decoration of ceramic cups and plates by electric furnace
18.	Digital printing on PVC clothes
19.	Facility of handling, storage and transportation of food grains in bulk
20.	Flour mills/Atta Chakki (dry process) running on commercial mode with packing facility of Atta for selling it into market (having wheat cleaning process and fugitive dust)
21.	Glass , ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln
22.	Glue from starch (physical mixing) with gas / electrically operated oven /boiler.
23.	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)
24.	Heat treatment with any of the new technology like ultrasound probe , induction hardening , ionization beam, gas carburizing etc.
25.	Insulation and other coated papers (excluding paper or pipe manufacturing)
26.	Leather foot wear and leather products (excluding tanning and hide processing except cottage scale)

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
27.	Lubricating oil, greases or petroleum based products (only blending at normal temperature)
28.	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying
29.	Oil mill Ghani and extraction ( no hydrogenation / refining)
30.	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn
31.	Phenyl/toilet cleaner formulation and bottling
32.	Polythene and plastic processed products manufacturing (virgin plastic)
33.	Poultry Farms handling one lac or more birds at a given time in single location and Hatchery & Piggery irrespective of no. of birds/animals
34.	Power looms (without dye and bleaching)
35.	Puffed rice (muri) (using gas or electrical heating system)
36.	Pulverization of bamboo and scrap wood
37.	Ready mix cement concrete irrespective of investment cost
38.	Reprocessing of waste cotton
39.	Rice mill (Rice hullers only)
40.	Rolling mill ( gas fired) and cold rolling mill
41.	Rubber goods industry (with approved fuel operated baby boiler)
42.	Saw mills
43.	Soap manufacturing (hand made without steam boiling / boiler)
44.	Spice grinding (up to 20 HP motor)
45.	Spice grinding (>20 HP motor)
46.	Steel furniture without spray painting
47.	Steeping and processing of grains
48.	Tyres and tube retreating (without boilers)
49.	CO2 recovery
50.	Distilled water ( without boiler) with electricity as source of heat
51.	Hotels (up to 20 rooms and without boilers)
52.	Manufacturing of optical lenses (using electrical furnace)
53.	Mineralized water
54.	Tamarind powder manufacturing
55.	Cutting, sizing and polishing of marble stone
56.	Emery powder ( fine dust of sand) manufacturing
57.	Flyash export, transport & disposal facilities
58.	Mineral stack yard / Railway sidings
59.	Oil and gas transportation pipeline
60.	Seasoning of wood in steam heated chamber
61.	Synthetic detergent formulation
62.	Tea processing ( with boiler)
63.	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (Without boiler)
64.	LPG bottling plants
65.	Sewage treatment plants having capacity less than 10 KLD
66.	Infrastructure development projects having overall liquid Waste generation less than 100 KLD

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
67.	Industrial inorganic gases namely- a) Chemical gas- Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen-sulphide, phosphine b) Hydrocarbon gases- Methane, ethane, propane
68.	Automobiles manufacturing outsourcing all of the polluting activities.
69.	Refurbishing of used electrical and electronic equipments
70.	Manufacturing of bakelite molded components
71.	Railway Stations (Waste Water Generation <10 KLD)
72.	Gaushalas (having waste water generation <100 KLD)
73.	Compressed/refined bio-gas production for bio-degradable wastes (No waste water discharge from digester and also feed slurry to digester having volatile organic fraction more than 75%)

**List of White Category of Industrial/ Non-Industrial Sector Sectors/Projects**

<b>Sr. No.</b>	<b>Industrial/ Non-Industrial Sector Sector/Project</b>
1.	Assembly of air coolers /conditioners ,repairing and servicing
2.	Assembly of bicycles ,baby carriages and other small non motorizing vehicles
3.	Bailing (hydraulic press)of waste papers
4.	Bio fertilizer and bio-pesticides without using inorganic chemicals
5.	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6.	Blending and packing of tea
7.	Block making of printing without foundry (excluding wooden block making)
8.	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)
9.	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10.	Cotton and woolen hosiers making (Dry process only without any dyeing / washing operation)
11.	Diesel pump repairing and servicing (complete mechanical dry process)
12.	Electric lamp ( bulb) and CFL manufacturing by assembling only
13.	Electrical and electronic item assembling ( completely dry process)
14.	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)
15.	Flavoured betel nuts production/ grinding (completely dry mechanical operations)
16.	Fly ash bricks/ block manufacturing
17.	Fountain pen manufacturing by assembling only
18.	Glass 51ydel51es and vilas making from glass tubes
19.	Glass putty and sealant (by mixing with machine only)
20.	Ground nut decorticating
21.	Handloom/ carpet weaving (without dyeing and bleaching operation)
22.	Leather cutting and stitching (more than 10 machine and using motor)
23.	Manufacturing of coir items from coconut husks
24.	Manufacturing of metal caps containers etc
25.	Manufacturing of shoe brush and wire brush
26.	Medical oxygen
27.	Organic and inorganic nutrients (by physical mixing)
28.	Organic manure (manual mixing)
29.	Packing of powdered milk
30.	Paper pins and u clips
31.	Repairing of electric motors and generators (dry mechanical process)
32.	Rope (plastic and cotton)
33.	Scientific and mathematical instrument manufacturing
34.	Solar module non conventional energy apparatus manufacturing unit
35.	Solar power generation through solar photovoltaic cell, wind power and mini

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
	hydel power (less than 25 MW)
36.	Surgical and medical products assembling only (not involving effluent / emission generating processes)
37.	Automobile fuel outlets (only dispensing)
38.	Diesel generator sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height
39.	Almirah, Grill Manufacturing without painting operation (Dry Mechanical Process)
40.	Health care Establishments i.e hospitals/clinics without indoor facilities and having only OPD consultancy
41.	Printing presses without involving water polluting process
42.	Garment / Apparel units involving only stitching process, without discharge of effluent and Air emissions from process
43.	Poultry Farms handling less than one lac birds. (Environmental guidelines issued by Haryana Government/CPCB for poultry farms shall be applicable)
44.	Atta chakki for personal use with dry process without involving wheat cleaning process and fugitive dust emission
45.	Compressed/refined bio-gas production for bio-degradable wastes [Domestic bio-digesters based on cow dung or house hold biodegradable waste (such as gobar gas plant)]

## Format for information regarding pharmaceutical company

Sr. No.	Region	Name of pharmaceutical company	Manufacturing process (Formulation/technical)	Status of EC		Status of CTO		Status of authorization under BMW Rules		Status of authorization under HWM Rules		Date of last inspection	Compliance status		Action taken in case of non compliance						Remarks		
				required/not required	If required (obtained/not obtained)	If obtained, validity	Not obtained	required/not required	If required (obtained/not obtained)	required/not required	If required (obtained/not obtained)		complying	Non complying	SCN	closure	Prosecution	Env. Comp.					
																		Imposed	Deposited/not deposited				
1	Faridabad	NESTOR PHARMACEUTICALS LIMITED11, W.E.A NIT, FARIDABAD	Pharmaceutical formulation	not required	NA	01/04/2023 - 31/03/2028	NA	NA	NA	Required	Obtained	17.01.2023	Complying	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
2	Ballabgarh	Parachem Pharmaceutical Private Limited, Plot no 346 Sector 68 IMT Faridabad	Pharmaceutical formulation	not required	NA	06-12-2023 to 30-09-2028	NA	NA	NA	Required	Obtained	21-08-2024	Complying	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
3	Ballabgarh	Brawn Laboratory,P.No. 13, NIT, Faridabad	Pharmaceutical formulation	not required	NA	01-10-2024 to 30-09-2027	NA	NA	NA	Required	Obtained	01-08-2024	Complying	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
4	Ballabgarh	Unimax Laboratories, Plot No. 7, Sector-24, Faridabad	Pharmaceutical formulation	not required	NA	01-04-2023 to 31-03-2028	NA	NA	NA	Required	Obtained	30-01-2023	Complying	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
5	Ballabgarh	Alchem International Private Ltd, 25/2 Main Mathura Road, Vill-Kaili Ballabgarh Distt Faridabad	Herbal Extraction	not required	NA	01-10-2024 to 30-09-2029	NA	NA	NA	Required	Obtained	04-07-2024	Complying	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
6	Palwal	NIL	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
7	Nuh	Nil	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
8	Panipat	Charak Pharma (P) Ltd., Jaurasi Road, Vill. Pawti, G.T. Road, Samalkha, Panipat	Herbal/Pharmaceutical	Not required	NA	01/04/2020-31/03/2030	NA	NA	NA	Required	Obtained	23/06/2022	Complying	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA

9	Panipat	Laborate Pharmaceutical India Ltd., E-11, Industrial Area, Panipat	Herbal/Pharmaceutical	Not required	NA	01/04/2016-31/03/2026	NA	NA	NA	Required	Obtained	24/06/2020	Complying	NA	NA	NA	NA	NA	NA	NA	NA
10	Panipat	Lepro Herbals (P) Ltd., Vill. Jhattipur, G.T. Road, Panipat	Herbal/Pharmaceutical	Not required	NA	25/07/2022-30/09/2026	NA	NA	NA	Required	Obtained	19/04/2023	Complying	NA	NA	NA	NA	NA	NA	NA	NA
11	Bahadurgarh	Beico Pharma, P. No. 515, MIE-A, Bahadurgarh.	Pharmaceutical formulation	Not required	NA	30.04.2022-31.03.2026	NA	NA	NA	Required	Not obtained (SCN issued)	NA	Complying	NA	NA	NA	NA	NA	NA	NA	NA
12	Bahadurgarh	Cuckos Pharmaceutical Pvt. Ltd., Plot No.-132, Sector-16, HSIIDC, Bahadurgarh, Distt. Jhajjar	Pharmaceutical formulation	Not required	NA	02.04.2018-31.03.2028	NA	NA	NA	Required	Not obtained (SCN issued)	NA	Complying	NA	NA	NA	NA	NA	NA	NA	NA
13	Bahadurgarh	Paksons Pharmaceuticals Pvt. Ltd., 36 Km. Stone, Village Sankhol, Gapat Dham, Bahadurgarh	Pharmaceutical formulation	Not required	NA	01.10.2020-31.03.2025	NA	NA	NA	Required	Obtained	NA	Complying	NA	NA	NA	NA	NA	NA	NA	NA
14	Bahadurgarh	Pharma Chem P. No. 710, 711, MIE, Bahadurgarh	Pharmaceutical formulation	Not required	NA	1.10.21-30.09.2026	NA	NA	NA	Required	Obtained	NA	Complying	NA	NA	NA	NA	NA	NA	NA	NA
15	Bahadurgarh	Techno Pharma Chem, P. No. 1027, MIE, Bahadurgarh	Pharmaceutical formulation	Not required	NA	1.10.20-30.09.2025	NA	NA	NA	Required	Obtained	NA	Complying	NA	NA	NA	NA	NA	NA	NA	NA
16	Rohtak	Cuckos Pharmaceutical Pvt. Ltd. Khasra No 14//12/2, 18/1, 19/1, 8/2/2, 13/2, Village Kheri Sampla, Tehsil Sampla, Distt. Rohtak	Pharmaceutical formulation	Not required	NA	08/08/2023 - 31/03/2028	NA	NA	NA	Required	Not obtained (SCN issued)	08-08-2023	Complying	NA	NA	NA	NA	NA	NA	NA	NA
17	Ambala	Bovicure Pharma Pvt. Ltd., Plot No. 298, HSIIDC, SAHA	Pharmaceutical formulation	Not Required	NA	10/04/2024 - 31/03/2026	NA	NA	NA	Required	Not obtained (SCN issued)	06.06.2024	Complying	NA	NA	NA	NA	NA	NA	NA	NA
18	Ambala	Wamika Pharmaceuticals Pvt. Ltd., Plot No. 318, HSIIDC, IGC, Saha, Distt. Ambala.	Pharmaceutical formulation	Not Required	NA	01/04/2020 - 31/03/2025	NA	NA	NA	Required	Obtained	31.12.2023	Complying	NA	NA	NA	NA	NA	NA	NA	NA
19	Ambala	Theramax Laboratories, 63 d kailash nagar model town	Pharmaceutical formulation	Not Required	NA	29/05/2024 - 31/03/2025	NA	NA	NA	Required	Not obtained (SCN issued)	31.12.2022	Complying	NA	NA	NA	NA	NA	NA	NA	NA

20	Ambala	Scout Life Science (Pvt.) Ltd, Plot No. 353, Sector 2, IGC, HSIIDC, Saha, Ambala	Pharmaceutical formulation	Not Required	NA	26/01/2023 - 31/03/2025	NA	NA	NA	Required	Obtained	23.08.2023	Complying	NA	NA	NA	NA	NA	NA	NA	NA
21	Panchkula	SYSICHEM INDIA PVT LTD, VILL. BARGODAM, TEHSIL-KALKKA, PANCHKULA	Pharmaceuticals Basis Drugs Manufacturing Units (Bulk Drugs)	Required	Obtained	16.08.2022 to 30.09.2026	NA	NA	NA	Required	Obtained	06.04.2023	Complying	NA	NA	NA	NA	NA	NA	NA	NA
22	Panchkula	SISLAX PHARMA PVT. LTD, 237 INDS-AREA, PH-II, PANCHKULA	Pharmaceutical Bulk Drugs intermediate	Required	Obtained	01.10.2023 to 30.09.2026	NA	NA	NA	Required	Obtained	02.06.2023	Complying	NA	NA	NA	NA	NA	NA	NA	NA
23	Panchkula	VENUS REMEDIES LIMITED, 51-52, INDUSTRIAL AREA, PH-I, PANCHKULA	Pharmaceutical formulation	Not required	NA	15.06.2019 to 31.03.2032	NA	NA	NA	Required	Obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
24	Panchkula	Rishabh Healthcare Pvt. Ltd. Plot No. 417, Ind. Area, PH-I, Panchkula.	Pharmaceutical formulation	Not required	NA	01.04.2018 to 31.03.2028	NA	NA	NA	Required	Obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
25	Panchkula	IND SWIFT LTD. 123 PH-I IND. AREA PANCHKULA	Pharmaceutical formulation	Not required	NA	01.04.2022 to 31.03.2027	NA	NA	NA	Required	Obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
26	Panchkula	CHEMICAL RESOURCE, PLOT NO. 3-A, INDL-AREA, PH-II, PANCHKULA or (Chemical Resource, SCO 76, 1st Floor, Swastik Vihar, Panchkula.)	Pharmaceutical formulation	Not required	NA	01.04.2022 to 31.03.2032	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
27	Panchkula	Sri Cure Herbs India Pvt. Ltd., 326, Ind. Area, Phase-I, Panchkula	Pharmaceutical formulation (Herbal Ayurvedic Medicine)	Not required	NA	01.04.2021 to 31.03.2026	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
28	Panchkula	Sunril Pharmaceuticals Pvt. Ltd., Plot No. 219, Phase-I, HSIIDC, Alipur, Barwala, Panchkula	Pharmaceutical Bulk Drugs intermediate	Required	Obtained	01.10.2023 to 30.09.2028	NA	NA	NA	Required	Obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
29	Panchkula	Biomax Biotechnics Pvt. Ltd., Plot No. 261, HSIIDC, I.A, Barwala, Panchkula	Pharmaceutical formulation	Not required	NA	02.12.2017 to 31.03.2027	NA	NA	NA	Required	Obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
30	Panchkula	Sarv Biolabs Pvt. Ltd., Plot No. 131, Ind. Area, Ph-2, Panchkula	Pharmaceutical formulation	Not required	NA	01.10.2023 to 30.09.2026	NA	NA	NA	Required	Obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA

31	Panchkula	Astonia (AHU Laboratories Pvt. Ltd.), Khasra No. 45/6 7 8, 45/8, Vill. Haripur, Tehsil Raipur Rani, Panchkula	Pharmaceutical formulation	Not required	NA	26.09.2019 to 31.03.2024	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
32	Panchkula	Habitare Pharma Private Limited, Plot no. 43-44, HSIIDC, Alipur, Barwala, Panchkula	Pharmaceutical formulation	Not required	NA	23.11.2021 to 31.03.2026	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
33	Panchkula	Dermiderm Biotech Pvt. Ltd., Plot No. 17, Industrial Estate, HSIIDC, Alipur, Barwala, Panchkula	Pharmaceutical formulation	Not required	NA	08.12.2021 to 31.03.2031 and Closed by Board	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
34	Panchkula	Kaiser Life, Khasra No. 16/12/2/2, 11/1/1, 13/1/2/2, Vill. Dabkauri, Panchkula	Pharmaceutical formulation	Not required	NA	05.01.2022 to 30.09.2024	NA	NA	NA	Required	Obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
35	Panchkula	Alna Biotech Pvt. Ltd., Plot no. 273, HSIIDC, Industrial Estate, Alipur, Barwala, Panchkula	Pharmaceutical formulation	Not required	NA	18.07.2022 to 31.03.2032	NA	NA	NA	Required	Obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
36	Panchkula	Alzey Pharaceutical Pvt. Ltd., Plot No. 202, HSIIDC, Alipur Barwala, Distt. Panchkula	Pharmaceutical formulation	Not required	NA	12.07.2022 to 31.03.2027	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
37	Panchkula	Chyren Pharmaceuticals, Plot No. 49, Ind. Area, Ph-I, Alipur, Barwala, HSIIDC, Panchkula	Pharmaceutical formulation	Not required	NA	14.02.2023 to 31.03.2025	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
38	Panchkula	Damaira Pharmaceuticals Private Limited, VPO Haripur, Tehsil Raipur Rani, Distt. Panchkula	Pharmaceutical formulation	Not required	NA	18.07.2023 to 31.03.2028	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
39	Panchkula	Vibcare Pharma Pvt. Ltd., Vill. Dabkauri, Panchkula	Pharmaceutical formulation	Not required	NA	02.03.2023 to 31.03.2025	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
40	Panchkula	Biomax Biotechnics Pvt. Ltd. Unit-2, Plot no. 212, 1st Floor, HSIIDC, Alipur, Barwala, PKL	Pharmaceutical formulation	Not required	NA	24.03.2023 to 31.03.2027	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
41	Panchkula	Mohan Singh Pharmaceutical Formulations, HSIIDC, Barwala, Panchkula	Pharmaceutical formulation	Not required	NA	01.04.2019 to 31.03.2029	NA	NA	NA	Required	Obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA

42	Kurukshetra	Nil	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
43	Gurugram North	GETWELL PHARMACEUTICALS Plot No. 474, Udyog Vihar, Phase-V, Gurugram	Pharmaceutical formulation	Not required	NA	2021-26	NA	NA	NA	Required	Obtained	28.12.2023	complying	NA	NA	NA	NA	NA	NA	NA	-
44	Gurugram North	Indian Drugs & Pharmaceuticals Ltd., Dundaheera, Old Delhi Road, Gurugram	Pharmaceutical formulation	Not required	NA	01/04/2024 - 31/03/2025	NA	NA	NA	Required	Obtained	-	complying	NA	NA	NA	NA	NA	NA	NA	Presently no production
45	Gurugram North	Jawa Pharmaceuticals, Plot No. 129, Phase IV, Udyog Vihar, Gurugram	Pharmaceutical formulation	Not required	NA	01/04/2023 - 31/03/2024	NA	NA	NA	Required	Obtained	23.12.2023	complying	NA	NA	NA	NA	NA	NA	NA	-
46	Gurugram North	Protech Biosystems (P) Ltd # 145-146, Pace City-I, Sector-37, Gurugram	Pharmaceutical formulation	Not required	NA	2021-26	NA	NA	NA	Required	Obtained	14.02.2021	complying	NA	NA	NA	NA	NA	NA	NA	-
47	Gurugram North	Sun Pharmaceutical (Old Name Ranbaxy Lab. Ltd., R & D) Village-Sarhoul, Sec-18, Gurugram	Pharmaceutical formulation	Not required	NA	01/04/2022 - 31/03/2025	NA	NA	NA	Required	Obtained	18.10.2021	complying	NA	NA	NA	NA	NA	NA	NA	-
48	Gurugram North	KIMIA BIOSCIENCES LIMITED, Village-Bhondsi, Tehsil-Sohna, Gurugram	Pharmaceutical formulation	Not required	NA	01.10.2020- 30.09.2024	NA	NA	NA	Required	Obtained	09.07.2024	complying	NA	NA	NA	NA	NA	NA	NA	-
49	Gurugram South	DHANUKA LABORATORIES LIMITED, 7th OLD MANESAR ROAD, VILLAGE - MOHAMMEDPUR, GURGAON	Pharmaceuticals Basic Drugs Manufacturing Units	Not required	NA	01.10.2020- 30.09.2025	NA	NA	NA	Required	Obtained	02.05.2024	complying	NA	NA	NA	NA	NA	NA	NA	-
50	Gurugram South	Vitalife Laboratories, A Division of Arch Pharmed Labs Ltd. Vill. Pathreri, Bilaspur Tauru Road, District Gurugram	Pharmaceuticals Basic Drugs Manufacturing Units	Not required	NA	01.10.2023- 30.09.2025	NA	NA	NA	Required	Obtained	17.07.2024	complying	NA	NA	NA	NA	NA	NA	NA	-
51	Fatehabad	Nil	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
52	Sirsa	Nil	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA

53	Rewari	GETWELL PHARMA INDIA PVT LTD, Sector 3, Phase IV, Bawal	Pharmaceutical formulation	Not Required	NA	13/12/2022 - 31/03/2027	NA	NA	NA	Required	Obtained	11.05.2023	Complying	NA	NA	NA	NA	NA	NA	NA	NA
54	Rewari	Penam laboratories Ltd., Vill Joniawas, Dharuhera	Pharmaceutical formulation	Not Required	NA	05/09/2023 - 30/09/2027	NA	NA	NA	Required	Obtained	02.11.2023	Complying	NA	NA	NA	NA	NA	NA	NA	NA
55	Mahendragrh	Nil	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
56	Yamuna Nagar	Indorama Healthcare Pvt. Ltd. Plot No. 204-205, HSIIDC Industrial Estate, Manakpur, District Yamuna Nagar*	Pharmaceutical formulation	NA	NA	11/09/2020 to 31/03/2030	NA	NA	NA	Required	Not obtained (SCN issued)	NA	Complying	NA	NA	NA	NA	NA	NA	NA	NA
57	Yamuna Nagar	OSCAR REMEDIES PVT LTD, OSCAR HOUSE, OSCAR GROUP OF COMPANIES, TIRTHNAGAR, PO PANSARA BADI MAJRA, Yamunanagar*	Pharmaceutical formulation	NA	NA	07/07/2022 to 31/03/2027	NA	NA	NA	Required	Not obtained (SCN issued)	NA	Complying	NA	NA	NA	NA	NA	NA	NA	NA
58	Yamuna Nagar	ALLCURE REMEDIES LLP, HB NO 310, VPO PANJETON, NH73A, TEHSIL JAGADHRI, DISTRICT YAMUNANAGR, HARYANA	Pharmaceutical formulation	NA	NA	01/09/2022 to 31/03/2032	NA	NA	NA	Required	Not obtained (SCN issued)	NA	Complying	NA	NA	NA	NA	NA	NA	NA	NA
59	Yamuna Nagar	PENAM BIOSCIENCES PVT LTD, Village Sarawan, Tehsil Sadhaura, District Yamuna Nagar	Pharmaceutical formulation	NA	NA	12/12/2022 to 31/03/2027	NA	NA	NA	Required	Not obtained (SCN issued)	NA	Complying	NA	NA	NA	NA	NA	NA	NA	NA
60	Yamuna Nagar	MG Medics, Jat Nagar, Radauri Road, Radaur, District Yamuna Nagar	Pharmaceutical formulation	NA	NA	16/11/2023 to 31/03/2028	NA	NA	NA	Required	Not obtained (SCN issued)	NA	Complying	NA	NA	NA	(prosecution is under process)	Env. Comp. imposed Rs. 787500	Env. Comp. deposited Rs. 787500	NA	NA
61	Bhiwani	NIL	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
62	Hisar	NUTRILEY PHARMACEUTICALS PRIVATE LIMITED, PLOT No. 17, VILLAGE MOJA PATAN, NEAR ARYA NAGAR, HISAR	Pharmaceuticals Basis Drugs Manufacturing Units (Bulk Drugs)	Required	Obtained	30/12/2022 - 30/09/2027	NA	NA	NA	Required	Not obtained (SCN issued)	28.12.2022	Complying	NA	NA	NA	NA	NA	NA	NA	Unit not start operation after obtained CTO
63	Hisar	Indovax Pvt. Ltd., Vill. Siswala, Distt. Hisar	Pharmaceutical formulation	NA	NA	30/12/2015 - 31/03/2025	NA	NA	NA	Required	Obtained	19.01.2024	Complying	NA	NA	NA	NA	NA	NA	NA	NA

64	Kaithal	NIL	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
65	Jind	M/s Admetus Lifesciences, Village Anta, Tehsil Safidon, District Jind, Haryana	Pharmaceutical formulation	Not required	NA	06/02/2023 - 31/03/2027	NA	NA	NA	Required	Applied and rejected (SCN issued)	02.04.2024	Complying	NA	NA	NA	NA	NA	NA	NA	NA
66	Karnal	CANBRO PHARMACEUTICALS PVT LTD PLOT NO 374 PH III SEC 3 HSIIDC INDUSTRIAL ESTATE KARNAL	Formulation of Medicine	Not required	NA	23/12/2020 - 31/03/2030	NA	NA	NA	Required	Obtained	*	Complying	NA	NA	NA	NA	NA	NA	NA	NA
67	Karnal	Medox Pharmaceutical, #26, Sec-3, HSIDC, Industrial Estate, Karnal	Formulation of Medicine	Not required	NA	04/01/2017 to 31/03/2026	NA	NA	NA	Required	Obtained	20.07.2021	Complying	NA	NA	NA	NA	NA	NA	NA	NA
68	Karnal	Comex Pharma, 158-A, Sec-3, HSIIDC, Karnal	Formulation of Medicine	Not required	NA	04/01/2017 - 31/03/2026	NA	NA	NA	Required	Obtained	22.09.2020	Complying	NA	NA	NA	NA	NA	NA	NA	NA
69	Karnal	Magnus Biotech (P) Ltd., Mugal Majra Road,, Vill-Kunjpura, P.O. Bada Gaon, Karnal	Formulation of Medicine	Not required	NA	01.04.2017 to 31.03.2027	NA	NA	NA	Required	Applied for Authorisation	25.08.2022	Complying	p	NA	NA	NA	NA	NA	NA	NA
70	Karnal	Anant Pharmaceutical, Vill. Uchani, G.T.Road, Karnal	Formulation of Medicine	Not required	NA	01/04/2017 - 31/03/2027	NA	NA	NA	Required	Obtained	11.10.2020	Complying	NA	NA	NA	NA	NA	NA	NA	NA
71	Karnal	Amree Pharmaceuticals, 1/10, Shiv Colony, kaithal Road, Karnal	Formulation of Medicine	Not required	NA	04/01/2017 - 31/03/2026	NA	NA	NA	Required	Applied for Authorisation	21.08.2020	Complying	NA	NA	NA	NA	NA	NA	NA	NA
72	Karnal	VinTech Formulations, VPO Ranwar, Distt. Karnal	Formulation of Medicine	Not required	NA	04/01/2017 - 31/03/2026	NA	NA	NA	Required	Applied for Authorisation	22.11.2022	Complying	NA	NA	NA	NA	NA	NA	NA	NA
73	Karnal	Omega Remedies (P) Ltd., Near M.I.T.C., Meerut Road, Karnal	Formulation of Medicine	Not required	NA	01/04/2023 - 31/03/2028	NA	NA	NA	Required	Applied for Authorisation	30.12.2022	Complying	NA	NA	NA	NA	NA	NA	NA	NA
74	Karnal	Zed Pharmaceuticals, 119/3 k.M Stone, Near New World Hotel, Karnal	Formulation of Medicine	Not required	NA	04/01/2017 to 31/03/2026	NA	NA	NA	Required	Applied for Authorisation	21.08.2020	Complying	NA	NA	NA	NA	NA	NA	NA	NA

75	Karnal	Nitin Life Sciences Ltd., # 92 93, Sec-3, HSIIDC, IA, Karnal	Formulation of Medicine	Not required	NA	01/04/2022 - 31/12/2027	NA	NA	NA	Required	Applied for Authorisation	29.12.2021	Complying	NA	NA	NA	NA	NA	NA	NA
76	Karnal	Cure Quick Pharmaceuticals, 20-21, Sector-3 HSIIDC, Karnal	Formulation of Medicine	Not required	NA	Renewal of CTO Applied	NA	NA	NA	Required	Applied for Authorisation	28.01.2022	Complying	NA	NA	NA	NA	NA	NA	NA
77	Karnal	G Nine Bioceticals (P) Ltd., 208-F, Sector-3A, IE, karnal	Formulation of Medicine	Not required	NA	01/04/2024 - 31/03/2028	NA	NA	NA	Required	Applied for Authorisation	25.10.2023	Complying	NA	NA	NA	NA	NA	NA	NA
78	Karnal	JRS Oryx Pharmaceuticals Pvt Ltd, 217-18, HSIIDC, Sector-3, Karnal	Formulation of Medicine	Not required	NA	01/04/2018 to 31/03/2028	NA	NA	NA	Required	Applied for Authorisation	01.11.2020	Complying	NA	NA	NA	NA	NA	NA	NA
79	Karnal	Zee Laboratories, Vill- Uchani, GT Road, Karnal	Formulation of Medicine	Not required	NA	01.04.2018 to 31.03.2026	NA	NA	NA	Required	Obtained	08.04.2024	Complying	NA	NA	NA	NA	NA	NA	NA
80	Karnal	KLOKTER LIFESCIENCES LIMITED NEAR RAMBA POLICE STATION, INDRI ROAD, KARNAL	Formulation of Medicine	Not required	NA	01/04/2024 - 31/03/2027	NA	NA	NA	Required	Applied for Authorisation	21.02.2024	Complying	NA	NA	NA	NA	NA	NA	NA
81	Karnal	Sarthak Biotech Private Limited PLOT NO 198 A SECTOR 3 HSIIDC KARNAL	Formulation of Medicine	Not required	NA	30/03/2023 - 31/03/2025	NA	NA	NA	Required	Applied for Authorisation	30.03.2023	Complying	NA	NA	NA	NA	NA	NA	NA
82	Karnal	R S MEDICHAMBER 44 Street No 2 Palm Enclave District Karnal	Formulation of Medicine	Not required	NA	21/09/2023 - 31/03/2025	NA	NA	NA	Required	Applied for Authorisation	21.09.2023	Complying	NA	NA	NA	NA	NA	NA	NA
83	Charkhi Dadri	AGRO COOL INDIA LTD. Ghikara Road, ChARKHI Dadri, HARYANA	Pharmaceutical formulation	NA	NA	01/10/2021 - 30/09/2026	NA	NA	NA	Required	Obtained	NA	NA	NA	NA	NA	NA	NA	NA	NA
84	Sonipat	CENNET BIOPHARMA PVT. LTD. PLOT NO 3 PHASE III HSIIDC BARHI SONIPAT	Pharmaceuticals Basic Drugs Manufacturing Units	Not required	NA	01/10/2024 30/09/2029	NA	NA	NA	Required	obtained		Complying	NA	NA	NA	NA	NA	NA	NA
85	Sonipat	Coral Chemicals Pvt. Ltd. G.T. Road, Rai, Sonipat	Pharmaceuticals Basic Drugs Manufacturing Units	Not required	NA	01/10/2023 30/09/2027	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA

86	Sonipat	Coral Drugs Pvt Ltd 55-58, HSIIDC Industrial Estate, Murthal (Sonipat)	Pharmaceuticals Basic Drugs Manufacturing Units	Not required	NA	01/04/2022 30/09/2026	NA	NA	NA	Required	obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
87	Sonipat	Coral Drugs Pvt Ltd (Unit II) 12A & 49, HSIIDC Industrial Estate, Murthal (Sonipat)	Pharmaceuticals Basic Drugs Manufacturing Units	Not required	NA	01/10/2020 30/09/2025	NA	NA	NA	Required	obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
88	Sonipat	M/S COMBITIC GLOBAL CAPLET PRIVATE LTD. M-15, D-2,D-3 INDUSTRIAL AREA, SONEPAT	Pharmaceutical formulation	Not required	NA	26/08/2019 31/03/2028	NA	NA	NA	Required	obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
89	Sonipat	MAHIMA LIFE SCIENCES PVT. LTD. BST ROAD, GANOUR, DISTT. SONEPAT	Pharmaceuticals Basic Drugs Manufacturing Units	Not required	NA	01/04/2023 30/09/2027	NA	NA	NA	Required	obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
90	Sonipat	SIA PHARMA PVT LTD PLOT NO 170 HSIIDC PH I BARHI SONEPAT	Pharmaceutical formulation	Not required	NA	01/04/2017 31/03/2027	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
91	Sonipat	GLIDE CHEM PVT LTD PLOT NO 1893, 1896 and 1897, HSIIDC RAI, DISTT. SONIPAT	Pharmaceutical formulation	Not required	NA	12/11/2021 31/03/2028	NA	NA	NA	Required	obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
92	Sonipat	STERILE INDIA PVT.LTD. PLOT NO.100 AND 118G, PHASE-IV, SECTOR56, KUNDLI	Pharmaceutical formulation	Not required	NA	25/07/2020 31/03/2025	NA	NA	NA	Required	obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
93	Sonipat	HERBAL HEALTH SOLUTIONS G.T ROAD BAHAGARH SONIPAT	Pharmaceutical formulation	Not required	NA	12/07/2022 31/03/2027	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
94	Sonipat	MANFRIDAY LIFESCIENCES KHEWAT 1710 KHATA NO-27 KILLA NO-27622 LIWASPUR SONIPAT HARYANA 131029	Pharmaceutical formulation	Not required	NA	22/08/2022 31/03/2025	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
95	Sonipat	GENTECH HEALTHCARE PVT LTD PLOT NO 1470 HSIIDC RAI SONIPAT	Pharmaceutical formulation	Not required	NA	01/04/2024 31/03/2029	NA	NA	NA	Required	obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
96	Sonipat	MAIDEN PHARMACEUTICALS LTD 81 HSIIDC KUNDLI	Pharmaceutical formulation	Not required	NA	01/04/2020 31/03/2025	NA	NA	NA	Required	obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA

97	Sonipat	NICE PRAMACEUTICALS PVT LTD PLOT NO 297 HSIIDC PH IV SECTOR 57 KUNDLI SONIPAT	Pharmaceutical formulation	Not required	NA	07/06/2022	31/03/2027	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
98	Sonipat	Royal Enterprises PLOT NO 555 HSIIDC PHASE II BARHI SONEPAT	Pharmaceutical formulation	Not required	NA	01/04/2022	31/03/2027	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
99	Sonipat	ANCALIMA LIFESCIENCES LTD. 50th KM MILESTONE, NH1, MURTHAL, SONIPAT	Pharmaceutical formulation	Not required	NA	01/04/2018	31/03/2028	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
100	Sonipat	MONOPACK SOLUTION LLP PLOT NO 193 SEC 53 PH 2 HSIIDC KUNDLI SONIPAT	Pharmaceutical formulation	Not required	NA	12/03/2024	31/03/2028	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
101	Sonipat	ALPS LIFE SCIENCES PRIVATE LIMITED PLOT NO 1692, PHASE-I, HSIIDC RAI, SONIPAT	Pharmaceutical formulation	Not required	NA	29/11/2021	31/03/2031	NA	NA	NA	Required	obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
102	Sonipat	AKSHAR MOLECULES INC. PLOT NO 427A, PHASE-I, HSIIDC BARHI, SONIPAT	Pharmaceutical formulation	Not required	NA	28/02/2022	31/03/2031	NA	NA	NA	Required	obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
103	Sonipat	AKSHAR MOLECULES Plot no. 268, Phase-I, HSIIDC Barhi, Sonipat	Pharmaceutical formulation	Not required	NA	29/03/2022	31/03/2026	NA	NA	NA	Required	obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
104	Sonipat	RITUAL DRUGS PVT LTD PLOT NO 271-272, PHASE-I, HSIIDC BARHI, SONIPAT	Pharmaceutical formulation	Not required	NA	20/06/2022	31/03/2032	NA	NA	NA	Required	obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
105	Sonipat	M/S AFFLATUS PHARMACEUTICALS PVT LTD KH.NO. 8//4/2, 5, VILLAGE JAT JOSHI DISTT SONIPAT HARYANA	Pharmaceutical formulation	Not required	NA	24/08/2022	31/03/2027	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA
106	Sonipat	STERILE.INDIA. PVT. LTD. PLOT NO 73 SEC 53 PHASE V HSIIDC KUNDLI SONIPAT	Pharmaceutical formulation	Not required	NA	05/02/2023	31/03/2027	NA	NA	NA	Required	obtained		Complying	NA	NA	NA	NA	NA	NA	NA	NA
107	Sonipat	TEMPLE LIFESCIENCES 2239 I & J, HSIIDC, RAI, SONIPAT	Pharmaceutical formulation	Not required	NA	12/02/2023	31/03/2025	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA	NA

108	Sonipat	AVALON MEDICINES PVT LTD PLOT NO 1271, HSIIDC RAI, SONIPAT	Pharmaceutical formulation	Not required	NA	12/05/2023 31/03/2028	NA	NA	NA	Required	obtained		Complying	NA	NA	NA	NA	NA	NA	NA
109	Sonipat	Broad Tab Pvt Ltd Plot No 1400, Phase-I, HSIIDC Rai, Sonipat	Pharmaceutical formulation	Not required	NA	14/05/2023 31/03/2028	NA	NA	NA	Required	obtained		Complying	NA	NA	NA	NA	NA	NA	NA
110	Sonipat	Santexo Pharma Pvt Ltd Plot No. 1251. sector-38, HSIIDC, Rai Industrial Area, Haryana	Pharmaceutical formulation	Not required	NA	09/06/2023 31/03/2028	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA
111	Sonipat	JUPITER REAGENTS Plot No 221 PH I HSIIDC IE RAI SONIPAT	Pharmaceutical formulation	Not required	NA	14/09/2023 31/03/2027	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA
112	Sonipat	RAPROSS PHARMACEUTICALS PVT LTD PLOT NO. 2000, RAI INDUSTRIAL ESTATE, PHASE-II, SECTOR 38, DISTT SONIPAT, HARYANA-131029	Pharmaceutical formulation	Not required	NA	24/09/2023 31/03/2028	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA
113	Sonipat	VCherish Labs Private Limited Khassa No 22//18/2/2/1, Village Nathupur, Tehsil Rai, Sonipat	Pharmaceutical formulation	Not required	NA	02/01/2024 31/03/2028	NA	NA	NA	Required	Not obtained (SCN issued)		Complying	NA	NA	NA	NA	NA	NA	NA

Information regarding pharmaceutical company

1700

Manufacturing process	No. of Units	Status of EC		Status of CTO		Status of HWM			Applied
		required	not required	CTO Obtained	CTO Not Obtained and SCN Issued	HWM Obtained	Not Obtained	HWM Not Obtained and SCN Issued	
Herbal Extraction, Herbal/Pharmaceutical, Pharmaceutical formulation (Herbal Ayurvedic Medicine)	5	0	5	5	....	4	1	1	0
Pharmaceutical formulation, Formulation of Medicine	96	0	96	94	01 no CTO Applied and in process, 01 No. Closed By Board	50	34	34	12
Pharmaceuticals Basis Drugs Manufacturing Units (Bulk Drugs), Pharmaceutical Bulk Drugs intermediate,	4	4	0	4	....	3	1	1	0
Total	105	4	101	103	2	57		36	12
			105		105			105	

08 No. Districts not having any unit.

No. of unit EC imposed and realized-01 no. and 7,87,500/- Rs. ( prosecution is under process)

  
 Regional Officer  
 HSPCB, Karnal Region  
**Regional Officer**  
**HSPCB**  
**Karnal Region**